

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 349 OF 2017 &
IA NO. 945 OF 2017 & IA NO. 292 OF 2019

Dated : 22nd April, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

.... Appellant(s)

Vs.

Power Grid Corporation of India Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s)

: Mr. R. K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s)

: -

ORDER

IA NO. 292 OF 2019

(Application for condonation of delay in filing written submission)

For the reasons set out in the application explaining 10 days' delay in filing written submission, the same is accepted as we find it satisfactory and sufficient cause has been made out. Hence, the delay is condoned and the written submission is taken on record. The application is disposed of.

APPEAL NO. 349 OF 2017 & IA NO. 945 OF 2017

At the request of learned counsel for the Appellant, list the matter for hearing on **25.07.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/pk